

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/464/2021

This the 16th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Abdul Salam Mochi, S/o Abdul Ahad Mochi, R/o Chewdara Tehsil Beerwah District Budgam Aged 49 years.

.....Applicant

(Advocate:- Mr. Shuja Ul Haq)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government Health and Medical Education Department, Civil Secretariat Srinagar/jammu-190001
2. Director Health Services, Kashmir, Srinagar, J&K, 190001.
3. Chief Medical Officer, Budgam, Kashmir, J&K 190001
4. Block Medical Officer, Beerwah, Budgam, Kashmir, J&K, 190001.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the respondents are not releasing the salary of applicant. He submits that the applicant would be satisfied, if a direction is issued to the respondents to release his salary within a stipulated time.

2. We have heard Mr. Shuja-Ul-Haq, learned counsel for the applicant and Mr. Sudesh Magotra, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer of the applicant, we dispose of the O.A. with direction to the respondents to release the salary of the applicant, if due, as per Rules provided he has worked under the muster rolls of the respondents. This exercise is to be completed within a period of three weeks from the date of receipt of certified copy of this order.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)